

[Translation]

The allegation that their houses have been broken into is totally baseless. I completely disagree with it. You should rise above party level. Their houses are fully protected. You have alleged that temples are being destroyed there. I haven't read about anything like this anywhere. It is baseless.

[English]

Please do not make it a political issue. I agree that they are our brethren and they should be treated well as much as possible. Please do not make it a political issue.

[Translation]

That people have broken into their homes and that their temples are being destroyed, are groundless allegations. I do not agree with it. (*Interruptions*)

**SHRI LAL K. ADVANI:** You see, so far as facts are concerned, whether it be about the destruction of temples or of breaking into houses, the hon. Members are free to raise them. However, I am happy because the Government has at least given an assurance that necessary steps would be taken for their relief and rehabilitation. I had raised a specific issue that the assurances given to the H.M.T. employees, the State Government employees and the civilian employees of the Defence Ministry, have not been fulfilled so far. I have got a memorandum with me which gives details about their problems. I would like to know the Government's response to it.

**SHRI GHULAM NABI AZAD:** If any assurance has been given, if any agreement has been entered into, then we shall certainly endeavour to fulfil it.

[English]

**SHRI BASU DEB ACHARIA** (Bankura): The Government of India constituted a National Industrial Tribunal to examine 'equal pay for equal work' for the employees of the regional rural banks of our country. This Tribunal gave its award on 30-4-1990. After one year, the Government issued the order to implement the award of this National Industrial Tribunal. This order of the Government for the implementation of the award is a partial one. The Tribunal categorically stated that the officers and employees will be entitled to claim parity with the officers and employees of such banks in the matter of pay scales, allowances and benefits and that the award shall be given effect from September 1, 1987 with further direction that RRB employees will be entitled to claim all allowances and benefits as per State Government rules upto August 1987. A recent order has been issued by the Government which is a clear deviation from the award of the National Industrial Tribunal. So hundreds of employees of RRBs are demonstrating at the Boat Club today. They are demanding that the award of the National Industrial Tribunal should be implemented *in toto* and there should be no deviation. The recent order issued by the Government which is a deviation from the award of the National Industrial Tribunal, should be withdrawn and the award should be implemented *in toto*.

[Translation]

**SHRI DAU DAYAL JOSHI:** Mr. Speaker, Sir, the entire country is concerned about the recent acquisition of M-11 Missiles by Pakistan. Tension has gripped the border areas, especially after hearing the reply given by the hon. Defence Minister in the Rajya Sabha, yesterday, in this regard. According to him the said Missiles can inflict heavy damages and cause immense destruction in Rajasthan, Punjab, Haryana, Himachal Pradesh and Jammu and Kashmir.

My humble submission is that the hon. Minister should inform the Lok Sabha also whether the lives of the people living in the border areas, including Rajasthan, are safe, now that Pakistan has acquired these lethal M-11 missiles. As a question raised during the zero hour, I would like to know from the hon. Minister of Defence as to how these border areas would be protected if Pakistan choses to use these missiles.

[English]

**SHRIMATI BASAVA RAJESWARI:** Sir, I would like to draw the attention of the Government through the Speaker regarding the matter of great urgency that the Government has slashed coal supplies to industries in western and southern India by over 50% severely hitting the major coal consuming industries in Maharashtra, Gujarat, Karnataka, Tamil Nadu and parts of Madhya Pradesh and Rajasthan.

The drastic cut which was to the extent of 70% from the allotted quota in January and somewhat eased to 20% by the end of June has put the cement, rayon, textile and heavy chemicals industries in a very critical position. This is specially so in the western region.

Sir, despite the policy of maintaining regular coal supply to the core industries, such as steel, fertilisers and cement, the private sector units in the core segment have been left out of the priority list.

Sir, the situation in Karnataka due to the cut in coal supply has virtually affected almost all the industries. Therefore, I urge the Government to take immediate steps for restoring the full quota for coal supply to Karnataka particularly to Raichur Thermal Plant.

**SHRI P. M. SAYEED:** Late Rajiv ji, after his first visit to Lakshadweep, constituted an Island Develop-

ment Authority for the overall development of Lakshadweep and Andamans. Now, the first casualty of this Government was this Island Development Authority. ...*(Interruptions)* The result was a total standstill of the development of the Lakshadweep. Now, as you know, an underground organisation is also functioning there as the Lakshadweep Liberation Front. Employment opportunities are in an acute shortage. Therefore, I requested the hon. Prime Minister also to revive the Island Development Authority so that things can be taken on a war footing. I request the Government to come forward with a revival of this Island Development Authority.

13.02 hrs.

#### PAPERS LAID ON THE TABLE

**Merchant Shipping Amendment Rules, 1991 Annual Report of and Review on the working of the Indian Road Construction Corporation Ltd. etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR):  
On behalf of Shri Jagdish Tytler, I beg to lay on the Table—

- (1) A copy of the Merchant Shipping (Tonnage Measurement of Ships) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 84(E) in Gazette of India dated the 21st February, 1991 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT-135/91]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of